

1.7.94 Hon. Mr. Justice B.C. Saksena, V.C

After having heard the learned counsel for the applicant at some length and his ^{attention} ~~admission~~ ^{being drawn} to various decision ~~circumstances~~ ^{circumstances} circumscribing the power of the Tribunal to interfere in matters of transfer, the learned counsel for the applicant states that he does not propose to press the application. The O.A. is accordingly dismissed as not pressed.

B.C.S.

V.C